

Government of Jammu and Kashmir
Civil Secretariat: Revenue Department
(Haj & Auqaf Section)
Srinagar/Jammu.

Notification

Jammu, the 29th January, 2018

SRO 46 .- In exercise of the Powers Conferred by sub- section (1) of section 6 of the Jammu and Kashmir Wakafs Act, 2001 (Act No III of 2001), the Government, after consulting the Administrator Auqaf, Tehsildar Sopore, District Baramulla/ Special Officer Auqaf J&K, hereby notify the Land measuring 3309 Kanals 16 Marlas situated in 128 different villages of Tehsil Sopore, District Baramulla, the details of which are given in Annexure "A" to this notification as Wakaf property for the purposes of said Act.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah) IAS
Commissioner/ Secretary to Government
Revenue Department

Dated:- 29 -01-2018

No:- Rev/Auq/21/2017

Copy to the:-

1. Commissioner/Secretary to Government, General Administration Department.
2. Secretary to Government, Department Law, Justice & Parliamentary Affairs,
3. Deputy Commissioner, Baramulla.
4. Director, Archives, Archaeology & Museums, J&K
5. Special officer Auqaf J&K Jammu.
6. General Manager Government Press, Jammu/Srinagar. He is requested to Publish the notification in the next issue of the Government Gazette and supply 20 copies of the said notification to this Department as well as Special officer Auqaf Jammu.
7. Administrator Auqaf Islamia, Tehsildar Sopore.
8. Pvt.Secretary to Commissioner/Secretary to Government Revenue Department
9. I/C Website Revenue Department.
10. Stock/Govt.Order/SRO file.

(Afaq Ahmad) KAS

Deputy Secretary to Government
Revenue Department

